

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

**Notification
Srinagar, the 25th October, 2017**

SRO 454.-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous Notifications issued in this behalf, the Government hereby appoint Sh. Rakesh Sharma, Sub Divisional Magistrate, Zanskar to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Sub Division Zanskar of District Kargil.

By order of the Government of Jammu and Kashmir

Sd/-

**(Farooq Ahmad) KAS
Special/Secretary to Government,
Revenue Department**

No: - Rev/LB/19/2017

Dated: 25 -10- 2017

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Srinagar.
- 2 Commissioner /Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner, Kashmir.
- 4 Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5 Deputy Commissioner, Kargil.
- 6 Director, Archives, Archaeology & Museums, J&K Jammu.
- 1 Manager Government Press, Jammu for publication in the Govt. Gazette.
- 8 OSD to Minister for Revenue for information of the Honble Minister
- 9 Special Assistant to (MOS) Revenue for information of the Hon'ble Minister
- 10 Sub Divisional Magistrate Zanskar.
11. I/C Website for hoisting the said notification (SRO) on official website.
- 12 . Notification / Stock file.

HP 25-10-17

**(Manzoor Ahmad Parray)
Under Secretary to Government
Revenue Department.**